

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.128
CP(IB)/60(MP)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

Encore Asset Reconstruction Company Pvt Ltd
V/s
Keshav Kumar Nachani
(Personal Gaurantor)

.....Applicant

.....Respondent

Order delivered on 21/04/2023

Coram:

Ashok Kumar Bhardwaj, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Ms. Mansi Agrawal
For the Respondent :

ORDER

In view of the pendency of WPC 772/2022 before the Hon'ble Supreme Court, in which the vires of Section 95 IBC, 2016 is under challenge, the hearing in the captioned petition stands deferred to 27.07.2023.

Sd/-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

Braj Mohan/Neeraj

Sd/-

**ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)**